

**OFFICE OF THE
DISTRICT & SESSIONS JUDGE
NORTH TRIPURA::DHARMANAGAR**

No.F.16(1)-DJ/N/DMN/2016/ 5890-41

August the 30th, 2019

NOTICE INVITING TENDER

Sealed quotations are invited from the bonafide reputed and experienced Service providers/ firms for Comprehensive Annual Maintenance Contract for Computers and its peripherals for a period of one year as per terms & conditions mentioned herein below:

The particulars & details of Hardware with specification and terms & conditions for which AMC will be required are as follows:

**(1) Name of the Court Complex : District & Sessions Judge's Court,
North Tripura, Dharmanagar**

SL. No	Type of the Hardware	Specifications	Qty.
1	Slim Client with LED Monitor, USB/PS2 keyboard and mouse	Intel Processor G620 2.60 Ghz, RAM 4GB DDR3, 320GB HDD, 18.5" wide Led Monitor, Ubuntu 14.04 OS (Make HCL)	05 No's
2	Laser Printer	HP Laserjet P1566	05 No's
3	Laser Printer	Samsung ML-2161 Series	06 No's
4	Server PC	Intel (R) Xeon (R) CPU E5645 @2.40GH, 4GB*4 RAM, 320GB*2 HDD (Make HCL)	02 No's
5	Scanner	HP Scanjet 8270 scanner	01 No's
6	500 VA UPS	UPS system 0.5 kva	05 No's
7	1 KVA UPS	UPS system 2 KVA	01 No's
8	Patch Panel	24 port Patch panel	05 No's
9	Lan Port	I/O Box	40 No's
10	Hp Switch	24 port switch	01 No's
11	Dax	24 port switch	04 No's
12	HP Switch (8 Port)	8 port switch	01 No's
13	Hard Disk	500GB	01 No's
14.	Dell Optiplex 3020 Desktop with LED Monitor, USB keyboard and mouse	Intel Core i3(4 th Generation) 3.0GHz, RAM 4GB DDR3, 500GB HDD, 18.5" wide Led Monitor, Ubuntu 14.04 OS (Make DELL)	06 Nos.

**(2) Name of the Court Complex : Sub-Divisional Judicial Magistrate's Court
Complex, Kanchanpur, North Tripura**

SL. No	Type of the Hardware	Specifications	Qty.
1	Dell Optiplex 3020 Desktop with LED Monitor, USB keyboard and mouse	Intel Core i3(4 th Generation) 3.0GHz, RAM 4GB DDR3, 500GB HDD, 18.5" wide Led Monitor, Ubuntu 14.04 OS (Make DELL)	02 No's
3	Samsung Laser Printer	Samsung ML-2161 Series	02 No's
8	Patch Panel	24 port Patch panel	02 No's
9	Lan Port	I/O Box	15 No's
11	Dax	24 port switch	02 No's

Terms and Conditions

1. The contract will be validated for 1(one) year from the date of acceptance /agreement of the contract by the vendor and the agreement will be signed after the official procedure and obtaining administrative approval from the respective authority.
2. Amount quoted in AMC for each item shall be inclusive of all taxes.
3. Along with the quotation the quationer shall annex the copy of the letter of the company showing that he is the authorized AMC service provider
4. Normal response time for repair is 24-hours from the actual time of reporting the problem to the vendor of AMC, failure of which will strictly be followed as per the response time table given below.

Response Time	Period	Penalty
	Above 24 Hours & below 48 hours	Warning but no penalty
	Above 48 Hours & below 96 hours	A penalty of 2% of the contact amount per system
	Above 96 hours	A penalty of 5% of the contact amount per system

5. The Maintenance work shall normally be done during working hours, however, in case of emergency maintenance may be done beyond office hours and even on holidays. In such case, prior arrangement through proper communication should be worked out by the servicing agencies. The vendor support staff is required to attend the location of the complain computer in the court complex of District & Sessions Judge, Dharmanagar and Sub-divisional Judicial Magistrate, Kanchanpur.
6. Problem, if not major, should be certified within the same day of reporting. The reporting will be made through e-mail/fax/over phones on urgent need.
7. In case of major problem, the vendor will make alternative/standby arrangement immediately failing which AMC charge for the machine for each day of delay in correction will be deducted from the amount payable.
8. If the problem is not rectified within reasonable time, this office shall have the right to get rectified the problem from other vendors and expenditure incurred thereon shall be borne by the AMC vendor. The decision in this regard taken by this office shall be final and binding on the AMC vendor.
9. The components /parts used by the vendor should be authentic and original. In case of hardware breakdown and if in case any part /equipment is beyond repairs and the same is not available/technology is obsolete or end of life, the same will be replaced with an equivalent or higher of replacing hardware.
10. Taxes (at source) will be deducted as per applicable rules.
11. The quationer should submit proper documents by mentioning yearly turnover of the company and the yearly turnover should be minimum 5 Lakhs.
12. Periodical preventive maintenance will be made once in a week by the firm.
13. Any increase or decrease in quantity will be on PRO-RATA BASIS. However office of the District & Sessions Judge shall place the order for required additional quantity as and when required by giving a written request to the vendor.

14. Quotation shall be submitted by **2 p.m on or before 12/09/2019**. Any Bid received after the deadline for submission of Bids prescribed, shall be rejected and returned in unopened condition to the Bidder.
15. The Said Tender/Quotation shall be opened in the chamber of Ld. District & Sessions Judge **on 15/09/2019 at 3 pm** in presence of the Quotationers who may desire to be present.
16. The date of Opening of the quotation may, however, be changed if required at the discretion of the Authority with intimation to the Quotationer.
17. Required following document should be accompanied with the tender that is PAN card , Trade License, GST, yearly turn-over certificate, under taken regarding acceptance of terms and conditions.
18. Incomplete tender will be rejected summarily.
19. Any dispute / problem arisen in connection with AMC the decision of the District Judge shall be final.
20. The undersigned is not bound to accept the lowest rate and may reject all or any of the tender without assigning any reason.
21. The successful tenderer shall have to execute an agreement with a department with certain terms and conditions as and when required.
22. Detail information if any required may be obtain from the office of the undersigned in this regard.


(Gautam Sarkar)
District & Sessions Judge
North Tripura, Dharmangar

Copy to :

1. The System Officer, Office of the District & Sessions Judge, Unokoti Judicial District, Kailashahar- for information.
2. NOTICE BOARD.

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District & Sessions Judge
North Tripura, Dharmangar